

(d) if so, the details of funds spent thereon during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Yes, Sir. There has been an increase in indigenous production of fertilizers during the last three years. Details of production of all fertilizers (Urea, DAP, NPK and SSP) for the years 2008-09 to 2010-11 are given below:—

Year	Production (In MT)
2008-09	331.48
2009-10	368.22
2010-11	376.25

(c) and (d) The Government has notified on 4th September, 2008 a new investment policy for urea sector based on IPP bench mark to attract the much required investment in this sector. The New Investment Policy aims at revamp, expansion, revival of existing urea units and setting up of Greedfield/Brownfield projects. The fertilizer units like IFFCO-Aonla-I and II, IFFCO-Phulpur-I and II CFCL-Gadepan-I and II, NFCL-Kakinada-I and II and the unit of Tata Chemical Limited — Babrala have started giving additional production of urea after revamp. Further, RCF-Thal, KRIBHCO-Hazira and NFL-Vijaipur are undertaking revamp of their units. The Government has also notified on 8th March, 2009 a policy for conversion of FO/LSHS unit to gas based units. As per the policy, three units of NFL viz. Nangal, Bhatinda and Panipat and Bharuch unit of GNVFC are being converted to gas based. The funds required for these conversion projects from FO/LSHS to gas based unit is being met from saving in energy and requisition of a special fixed cost for five years.

Cancellation of licences of telecom companies

†2684. MISS ANUSUIYA UIKEY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that Telecom Regulatory Authority of India (TRAI) has recommended to cancel the licences of 65 companies which have failed to start their services in time;

(b) if so, the details of the companies whose licences have been recommended to be cancelled;

(c) the action taken by Government on the recommendations of TRAI; and

(d) by when the final decision is likely to be taken by Government on the recommendations of TRAI?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (d) Sir, after reconsideration of its recommendations of 18th November 2010, TRAI *vide* its letter dated 14th July, 2011 has recommended for cancellation of 53 Unified Access Services (UAS) licenses. TRAI has also recommended to seek legal opinion once again on the issue of cancellation of another 30 UAS licences.

The name of companies whose licenses (53) have been recommended for cancellation are M/s Aircel Limited, M/s Dishnet Wireless Limited, M/s Etisalat DB Telecom Pvt. Ltd. M/s Idea Cellular Limited, M/s Sistema Shyam Teleservices Limited, M/s Spice Communications Limited*, M/s Vodafone Essar Spacetel Limited**, M/s Loop Telecom Limited, M/s Videocon Communications Limited, M/s Unitech Wireless (East) Pvt. Limited*** Unitech Wireless (North) Pvt. Limited*** and Unitech Wireless (West) Pvt. Limited***.

Out of 53 licences, Show Cause Notices for termination of 16 UAS licences have been issued for violation of the rollout obligations. Government is in the process of issuance of the Show Cause Notices for termination of UAS licences to another 35 licensees. In respect of remaining 2 licensees, the matter is *sub-judice*. Action has been taken for seeking the legal opinion once again on the issue of cancellation of another 30 UAS licences. For taking decision on the recommendation of TRAI the comments/opinion of other Ministry/Department is also required and therefore definite time frame cannot be given at this stage.

Note:

- * As per information received from the companies, M/s Spice Communications Limited has amalgamated with M/s Idea Cellular Ltd. as per the orders of the Hon'ble High Court(s). The licenses are yet to be transferred/merged in the name of Transferee Company and the matter in sub-judice.
- ** As per information received from M/s Vodafone Essar Specetel Ltd., the name of company has changed to M/s Vodafone Specetel Ltd. The same is yet to be taken on record.
- *** As per information received from the companies, they have amalgamated with M/s Unitech Wireless (Tamil Nadu) Pvt. Ltd. as per the orders of Hon'ble Court(s). The licenses are yet to transferred in the name of Transferee Company.

Effect of deregulation of urea prices

†2685. SHRI BALAVANT *ALLIAS* BAL APTE:
SHRI ANIL MADHAV DAVE:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

†Original notice of the question was received in Hindi.